

land, Punjab, Sikkim, Tamil Nadu, West Bengal, Mizoram, Arunachal Pradesh, Andaman Nicobar Islands, Chandigarh Administration, Dadra and Nagar Haveli and Pondicherry) have signified their acceptance of the recommendations. The recommendation is under consideration in 5 States and one Union Territory (viz. Madhya Pradesh, Maharashtra, Meghalaya, Tripura, Uttar Pradesh and Goa, Daman and Diu). Two States and one Union Territory (viz. Haryana, Kerala and Lakshadweep) have not accepted the recommendations because of the following considerations:—

(i) Summer vacations cannot be synchronized with harvesting season in Haryana due to June and July being the extremely hot months in the State. Since the State Government does not have sufficient roofed accommodation, the schools have to be closed during these hot months,

(ii) Harvesting season in the State vary from locality to locality and crop to crop and hence the suggestion is not practicable, and

(iii) There is no harvesting season in the Union Territory of Lakshadweep.

12.00 hrs.

RE. STATEMENT ON THE RECENT VISIT OF SHRI KOSYGIN, CHAIRMAN OF COUNCIL OF MINISTERS, USSR

SHRI EDUARDO FALEIRO (Mor-mugao): Sir, on going through today's list of business, I find that it makes no mention of any statement by the External Affairs Minister on the recent visit of Premier Kosygin and the treaties and agreements signed with him. This is most unfortunate. More than that, it is improper. We read from the newspapers on the 14th—five

days ago—that five wide-ranging agreements were signed between the Governments of India and the Soviet Republic. On the 15th, Mr. Kosygin left this country. On the 16th, Mr. Vajpayee, External Affairs Minister, who is otherwise so proper, chose to go to TV and make wide-ranging statements of policy. For instance, he said the Indo-Soviet joint communique was silent on Kampuchea because of the differing attitudes of the two States on this question. He made another wide-ranging statement by referring to his unhappiness at Mr. Kosygin's strong attacks on China from the Indian soil, which has caused some embarrassment. This is unprecedented that on the day next to the leaving of such a high dignitary such statements are being made. I do not want to enter into this. What I am drawing the attention of the Government through you is that it is not fair to Parliament and Members of Parliament that they should be treated with such scant respect. It is not fair that we, Members of Parliament, when the session is going on are given on the next day by leading newspapers a correct or incorrect version of what the Government wants to say. In the morning papers we come to know that the Government wants to say. I would like to draw your attention to the impropriety contained in this.

MR. SPEAKER: Papers to be laid on the Table

SHRI C. M. STEPHEN (Idukki): Sir, the point he raised is a very vital matter. You have passed on to the other subject without making any comment. It is most unprecedented. I want to back it up and invite the attention of the Prime Minister who is here that the House was taken for granted. Generally when this sort of discussion takes place on a very high international plane, the first forum to which report is to be made is the Parliament. Many days have gone by

[Shri C. M. Stephen]

and no report is made here. Not only that; a report has been made to the TV, which is absolutely incorrect. Policy statements generally are not made except first to Parliament. Policy statements are made by passing Parliament and a report as here is being avoided. Agreements are concluded, but are not reported here. This is treating Parliament with scant respect. It is your duty to uphold the dignity of the Parliament and to tell the Government to make amends to the House.

THE PRIME MINISTER (SHRI MORARJI DESAI): I have been a Member of this House from 1956 and I have never seen a statement made here by Government on such visits. Whenever the Prime Minister has gone out, a report is first made to the House. It is always done.

MR. SPEAKER: That is the prevailing convention, he says,

SHRI MORARJI DESAI: That is the convention. Therefore, there is no question of any departure from it. Therefore, I do not want to start a new practice. (Interruptions).

श्री राज नारायण (राय बरेल्लो): श्रीमान्, मेरा वादट प्राप घाईर है। मेरी मुसीबत यह हा जाती है कि मैं हिन्दी में बोलता हूँ और प्राप मुन नहीं पाते हैं। इस लिए मुझे यहाँ बड़ा नुकसान हो रहा है।

मेरा विनम्र निवेदन है कि प्राइम मिनिस्टर ने ठीक कहा है कि जब किसी भी विदेशी सरकार के साथ कोई एग्रीमेंट हो, और जायंट कम्युनिके निकले तो अगर उस समय पार्लियामेंट की बैठक हो रही हो, तो उसे सदन में रखा जाता है और उस पर चर्चा होती है। यह बिल्कुल ठीक है। जय पंजाब देश के सम्बन्ध में श्री श्रीमती श्री ६-७५। यह का जायंट कम्युनिके रखा गया था, तो उस पर काफी बहस हुई। जायंट यह था यथा है कि क्या श्री प्रटन बिहारी बाजपेयी का बाहर जा कर रेडियो पर, टेलीविजन पर, कलकत्ता में यह कहना उचित था। जायंट तो यह है कि बहस इस पर होती बाह्य कि श्री प्रटन बिहारी बाजपेयी ने—ही ६३ दि फॉरेन मिनिस्टर—जितने बड़े-बड़े बैनर हैं, सब को उठाकर धुंध किया है। कहा गया कि कंपोजिशन का बाइना के बारे में ऐसा नहीं कहना चाहिए था। (अव्यवधान)

SHRI VIJAY KUMAR MALHOTRA (South Delhi): Are you allowing it, Sir?

MR. SPEAKER: The foreign affairs debate will come when he can refer to it. Now, Papers to be Laid on the Table.

SHRI C M STEPHEN: Sir, I am rising on a point of order on the statement made by the Prime Minister.

SHRI KANWAR LAL GUPTA (Delhi Sadar): When the Prime Minister gave a reply, there is no point of order.

SHRI RAJ NARAIN: Sir, what about my point of order?

MR. SPEAKER: Yours is not a point of order, Mr. Raj Narain.

SHRI RAJ NARAIN: Is it proper for the Government to make a statement outside Parliament? प्रापको इस बारे में बोलना चाहिए।

SHRI C. M. STEPHEN: My point of order is that the convention is not what the Prime Minister stated. It makes no difference. I am saying the convention must be conformed to. He says this is not the convention; I say this is the convention.

MR. SPEAKER: I will examine it.

SHRI C. M. STEPHEN: Let me complete it. This is the convention. Then he says "I am not prepared to begin a new convention by making a statement on the floor of the House". As to what he should do, it is not for him to decide. (Interruptions) As to how he should treat this House, he is not the ultimate deciding factor about it. Members are demanding through you that he must make a statement to this House with respect to the agreement that has been signed. He says that the report will be laid only if it is signed abroad and not here. In a sense, it makes no difference at all. The point is whether the agreement signed between this country and another country is of such value as should be reported to this House; whether it is made here or outside makes no difference at all.

Parliament as such must be told as to what was happened. I submit the convention is not what the Prime Minister said. The convention is that agreements concerning the country, wherever signed, must be reported to the House when the House is sitting. Therefore, what the Prime Minister said is not the convention Sir, you must give a ruling

MR. SPEAKER: Now that there is difference of opinion, I will examine the matter. *ॐ नमो भगवते वासुदेवाय*

SHRI RAJ NARAIN: You have to decide it.

MR. SPEAKER: I will go into the matter and decide it.

12.10 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF WATER AND POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD., NEW DELHI FOR 1977-78

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1977-78.

(2) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4009/79].

ANNUAL ACCOUNTS OF UNIVERSITY OF HYDERABAD, HYDERABAD FOR 1977-78 WITH STATEMENT FOR DELAY AND STATEMENTS EXPLAINING REASONS FOR NOT LAYING AUDITED ACCOUNTS OF KENDRIYA HINDI SHIKSHAN MANDAL, AGRA AND ANNUAL REPORTS ETC. OF BOARDS OF APPRENTICESHIP/PRACTICAL TRAINING, KANPUR, BOMBAY, CALCUTTA AND MADRAS FOR 1977-78.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(i) (i) A copy of the Annual Account's (Hindi and English versions) of the University of Hyderabad, Hyderabad for the year 1977-78, together with the Audit Report thereon, under section 29(iv) of the University of Hyderabad Act, 1974.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

[Placed in Library See No. LT-4100/79].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Kendriya Hindi Shikshan Mandal Agra for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4101/79].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Boards of Apprenticeship/Practical Training, Kanpur, Bombay, Calcutta and Madras, for the year 1977-78, within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4102/79]